

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
QUESTION NO21.04.2010
ANSWERED ON

NOT PROVIDING EX GRATIA PAYMENTS TO DISABLED JAWANS OF CPMF .

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MS. SUSHILA TIRIYA

Will the Minister of COALHOME AFFAIRS be pleased to state :-

- (a) whether it is a fact that the jawans of Paramilitary forces who get disabled in action are not provided even a nominal exgratia payments;
- (b) if so, the reasons therefor;
- (c) whether it is a fact that these disabled personnel are not even being paid medical payments; and
- (d) if so, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a) & (b):As per the existing rules ex-gratia compensation is payable only in the case of death to the next of kin of CPMF personnel. If the disabled personnel are boarded out, they are entitled to disability Pension under Central Civil Services (Extra Ordinary Pension) Rules. In case they are retained in service in spite of their disability, they are granted a lump-sum compensation in lieu of their disability pension.

(c) & (d):Disabled Paramilitary personnel are being provided medical assistance and heir expenditure on medical treatment are reimbursed under Medical Attendance Rules.